

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'SMC' NEW DELHI**

BEFORE SHRI N.S. SAINI, ACCOUNTANT MEMBER

**ITA No. 6563/Del/2018
Assessment Year: 2010-11**

Vimal Kumar H.No. 107, Ward No. 2, Rewari Road, Narnual, Haryana. PAN No. ASXPK6765H	vs	ITO Ward 4(5) Gurugram
APPELLANT		RESPONDENT

Assessee by	None
Revenue by	Shri S.L. Anuragi, Sr. DR

Date of Hearing	08.04.2019
Date of Pronouncement	08.04.2019

ORDER

This is an appeal filed by the assessee against the order of CIT(Appeals)-1, Gurgaon dated 16.08.2018 for the AY 2010-11.

2. In this case the Notice was sent to the assessee for hearing i.e. on 08.04.2019 at the address mentioned in Form No. 36 vide Column No. 10. However, the same was returned back with the postal remarks "Incomplete Address".
3. No change of address has provided by the assessee.
4. Further, it is observed that the Registry had issued defect notice on 23.10.2018 to remove the following defect:

<u>ITA No.</u>	<u>Date of order</u>	<u>Brief order, mentioning Reference</u>
6563/D/18	12/10/2018	1. Grounds of Appeal before CIT(A) not filed. 2. Col. No. 11 is not filed. 3. Appeal fee not filed in minor head 300.

The assessee has not removed the defect pointed out by the Registry. Therefore, the appeal is consigned to records.

5. Before parting with the order, I would like to state that the assessee after rectifying the defect pointed out by the Registry in the instant appeal may file an application to the Tribunal for restoration of its appeal and the Tribunal, if satisfied with the reasons to be shown by the assessee may recall the order of the Tribunal.

6. In the result, the Appeal of the assessee is dismissed in limine.

Order pronounced in the open court on 08/04/2019

Sd/-

(N.S. SAINI)

ACCOUNTANT MEMBER

Dated: 08.04.2019

*Kavita Arora

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

TRUE COPY

ASSISTANT REGISTRAR
ITAT NEW DELHI

Date of dictation	08/04/2019
Date on which the typed draft is placed before the dictating Member	08/04/2019
Date on which the typed draft is placed before the Other Member	
Date on which the approved draft comes to the Sr. PS/PS	08/04/2019
Date on which the fair order is placed before the Dictating Member for pronouncement	08/04/2019
Date on which the fair order comes back to the Sr. PS/PS	08/04/2019
Date on which the final order is uploaded on the website of ITAT	09/04/2019
Date on which the file goes to the Bench Clerk	09/04/2019
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	